

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 20207 of 2019

(Arising out of Order-in-Original No.MLR-EXCUS-000-COM-MS-10-18-19 dated 30.10.2018 passed by the Commissioner of Central Excise & Central Tax, Mangalore.)

**M/s. Hindustan Petroleum
Corporation Ltd.**

LPG Import Facility Village,
Bala Katipala
Mangalore-575 003.

Appellant(s)

VERSUS

**Commissioner of Central
Excise & Central Tax,
Mangalore Commissionerate**

7th Floor, Trade Centre, Bunts Hostel
Road, Mangalore-575 003.

Respondent(s)

APPEARANCE:

None present for the appellant.

Mr. Vinod Kumar Garhwal, Superintendent (AR) for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

Final Order No. 20069 / 2026

DATE OF HEARING: 27.01.2026

DATE OF DECISION: 27.01.2026

PER : D.M. MISRA

None present for the appellant. The matter had been listed on various occasions on 16.09.2025, 27.10.2025, 24.11.2025 and today i.e. 27.01.2026. On all these occasions, none appeared nor any request for adjournment. Learned AR for the Revenue submits that further adjournment will not yield any result. It seems that appellant is not serious to prosecute the matter before this forum and consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in Open Court)

**(D. M. MISRA)
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**